

GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
QUESTION NO 21.04.2010
ANSWERED ON
WELFARE OF MIGRANT WORKERS .

2858

Shri P. Rajeeve

Will the Minister of COALLABOUR AND EMPLOYMENT be pleased to state :-

- (a) whether Government has any project for the welfare of the migrant workers in our country;
- (b) if so, the details thereof;
- (c) whether Government has any statistics regarding the number of migrant workers in different States; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT

(SHRI HARISH RAWAT)

(a) & (b): A Statement is annexed at Annexure-I.

(c) & (d): As per Census 2001, the total number of migrant workers in the country is 14,26,82,456. A Statement showing the number of migrant workers, state-wise is annexed at Annexure-II.

ANNEXURE-I

STATEMENT REFERRED TO IN REPLY TO PART (a) & (b) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 2858 FOR 21.04.2010 BY SHRI P. RAJEEVE REGARDING WELFARE OF MIGRANT WORKERS

(a) & (b): There is no project specifically for welfare of migrant workers. However, for the welfare of inter-state migrant workers, the Government has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 (ISMW). The Act regulates the employment of inter-state migrant workmen and provides for their conditions of service and for matter connected therewith. As per ISMW Act the contractor who recruits any person in a state for the purpose of employing in establishment situated in another state, a license needs to be obtained from the Licensing Officer who has jurisdiction in relation to that area wherein the recruitment is made. The contractor also needs to take a licence from the Licensing Officer who has the jurisdiction where the establishment is situated. Such migrant workers as are below poverty line and those that are building and other construction workers can also get health and maternity benefits under Rashtriya Swasthya Bima Yojana.